

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRATHYUSHA RESOURCES & INFRA PRIVATE LIMITED

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                                                                                                                            |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Prathyusha Resources & Infra Private Limited                                                                                                                                                                                                                                               |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 18/08/2005                                                                                                                                                                                                                                                                                 |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies – Vijaywada                                                                                                                                                                                                                                                         |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U35111AP2005PTC047165                                                                                                                                                                                                                                                                      |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Door No. 25/40/12, Ganguavari Street, Near Laxmi Talkies, Visakhapatnam, Andhra Pradesh – 530 001                                                                                                                                                                                          |
| 6.                   | Insolvency Commencement Date in respect of corporate debtor                                                                           | 03/11/2021                                                                                                                                                                                                                                                                                 |
| 7.                   | Estimated Date of closure of Insolvency Resolution Process                                                                            | 02/05/2022                                                                                                                                                                                                                                                                                 |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. K. Sivalingam<br>Reg. No. – IBB/PA-001/IP-P01597/2018-19/12430                                                                                                                                                                                                                         |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | <b>Address:</b><br>Flat No. 1603, Tulive Horizon Residences, Arunachalam Road, Saligramam, Chennai, Tamil Nadu – 600 093<br>Email: siva.k220353@gmail.com                                                                                                                                  |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>Address:</b><br>Mr. K. Sivalingam (IRP)<br>C/o – M/s Brahmayya & Co.,<br>48, Masilamani Road,<br>Balaji Nagar, Royapettah,<br>Chennai – 600014<br>Email: irp.pripl@ibcpprofessionalsolutions.com                                                                                        |
| 11.                  | Last date for submission of claims                                                                                                    | 17/11/2021                                                                                                                                                                                                                                                                                 |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | None as on date                                                                                                                                                                                                                                                                            |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                                                                                                                             |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>Physical Address: Refer Sl. No 10<br><br>Kindly refer Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016 for latest formats. |



*K. Sivalingam*

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Prathyusha Resources & Infra Private Limited** on **03/11/2021**.

The creditors of **Prathyusha Resources & Infra Private Limited**, are hereby called upon to submit their claims with proof on or before **17/11/2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, if any, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and signature of Interim Resolution Professional



*K. Sivalingam*

K. Sivalingam

Date : 06/11/2021  
Place : Chennai